

(Exemption from Licensing Requirement) Rules, 2015

THE USE OF VERY LOW POWER RADIO FREQUENCY DEVICES OR EQUIPMENTS FOR WIRELESS MICROPHONES (EXEMPTION FROM LICENSING REQUIREMENT) RULES, 20151

In exercise of the powers conferred by sections 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885) and sections 4 and 10 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933), the Central Government hereby makes the following rules, namely:-

- 1. Short title and commencement.—(1) These rules may be called the Use of Very Low Power Radio Frequency Devices or Equipments for Wireless Microphones (Exemption from Licensing Requirement) Rules, 2015.
- (2) They shall come into force on the date² of their publication in the Official Gazette.
- 2. Application.—These rules shall be applicable in the 36 to 38 MHz frequency band.
 - 3. Definition.—In these rules, unless the context otherwise requires,—
- (a) "Authority" means the authority notified by the Central Government under sub-section (2) of section 4 of the Indian Telegraph Act, 1885 (13 of 1885);
 - (b) "Effective Radiated Power" includes the gain of the antenna, if any;
- (c) words and expressions used in these rules and not defined, but defined in the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933) shall have the same meaning respectively assigned to them in those Acts.
- 4. Exemption.—No licence shall be required by any person to establish, maintain, work, possess or deal in any wireless equipment for the purpose of usage of very low power Radio Frequency devices or equipments for wireless microphones in the 36 to 38 MHz frequency band on non-interference, nonprotection and shared (non exclusive) basis, with the maximum Effective Radiated Power Limits as specified in the Table below, namely:—

TABLE

Technical characteristics

	Maximum Effective Radiated Power Limits	_
Frequency band (1)	50 mW; maximum audio channel bandwidth of	f
36 to 38 MHz	200 kHz License is required from the Central	

Provided that wherever specific service license is required from the Central Government, the provisions of these rules shall not apply:

^{1.} Vide G.S.R. 696(E), dated 16th September, 2015, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), No. 562, dated 16th September, 2015.

^{2.} Came into force on 17-9-2015.

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Provided further that wherever the use of this band for airborne devices or applications is required, the provisions of these rules shall not apply.

5. Conditions.—The exemptions granted under rule 4 shall be subject to the

following conditions, namely:-(a) the effect of unwanted energy due to one or a combination of emissions, radiations or induction upon reception in a radio communication system, manifested by any performance degradation, misinterpretation, or loss of information which could be extracted in the absence of such unwanted energy, where any person whom a license has been issued under the provisions of section 4 of the Indian Telegraph Act, 1885 (13 of 1885); and section 4 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933) informs the authority that his licensed system is getting harmful interference from any other radio communication system exempted under these rules, then such authority shall call upon the user of such unlicensed wireless equipment to take necessary steps to avoid interference by relocating the equipment, reducing the power and using special type of antennae; failing which such authority shall recommend discontinuation of such wireless use:

Provided that, before such discontinuation, a reasonable opportunity to explain the circumstances shall be given to such unlicensed user of wireless equipment by such authority.

(b) these very low power Radio Frequency devices or equipments for wireless microphones shall be of Equipment type approved and designed and constructed in such a manner so that the technical parameters shall conform to the limits specified in the Table referred to in rule 4:

Provided that the application for obtaining equipment type approval shall be made to the Central Government in the application format given in Annexure to these rules.

ANNEXURE

APPLICATION FOR EQUIPMENT TYPE APPROVAL

Section A—Applicant

- 1. Name of manufacturing agency applying for equipment type approval
- 2. Postal Address of manufacturing Agency
- 3. Name of Product and the product Identification (model number etc.)

Section B—Details of Transmitter

- 1. Frequency range abus mumbeam War 18
- 2. No. of preset switchable channels
- 3. No. of voice/Data/TV Channels (In case of multi-channel equipment)
- 4. Tx-Rx channel separation (In case of Duplex/multi-channel equipment)

Annex]	Wireless Microphones (Exemption from Licensing Requirement) Rules, 2015
5.	Adjacent channel separation
	(In case of multi-channel equipment)
6.	
7.	Frequency stability Spurious/Harmonic radiations
	Spurious/Harmonic radiations (i) Carrier suppression
	(In case of carrier suppressed systems)
	(ii) Unwanted side band suppression :
	(In case of SSB systems)
	(iii) 2nd Harmonic radiations
	(iv) 3rd Harmonic radiations
	Max. Frequency Deviation
	Mode of Emission and Mania are apply and apply and the second and
	Bandwidth of Emission :
11.	Test Tone Deviation state of the section see: If a mortality of the
	Base hand frequency :
	(In case of multi-channel equipment)
13.	Time of modulation to be required
7-14.	Pre-emphasis :
	(At the input of antenna)
16.	Any other information :
	C—Details of Receivers
	Frequency range
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	-7. ST. 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
1	Sensitivity
5.	Sensitivity Frequency stability (a) Effective noise temperature : the hostioge as a final in the stability in the stabilit
6.	(a) Effective noise temperature
	(b) Threshold input level
7	Intermediate frequency Company
- 8	De-emphasis :
9	Selectivity : : : : : : : : : : : : : : : : : : :
	the particulars
10.	
Place	Signature of the applicant
Data	
(N	ote: Separate application should be submitted for each type of equipment.)

THE USE OF VERY LOW POWER RADIO FREQUENCY DEVICES OR EQUIPMENTS FOR INDUCTIVE APPLICATIONS (EXEMPTION FROM LICENSING REQUIREMENT) RULES, 2015¹

In exercise of the powers conferred by Sections 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885) and Sections 4 and 10 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Use of Very Low Power Radio Frequency Devices or Equipments for Inductive Applications (Exemption from Licensing Requirement) Rules, 2015.
- (2) They shall come into force on the date² of their publication in the Official Gazette.
- 2. Application.—These rules shall be applicable in the 302 to 351 kHz frequency band.
 - 3. Definition.—In these rules, unless the context otherwise requires,—
 - (a) "Authority" means the authority notified by the Central Government under sub-section (2) of section 4 of the Indian Telegraph Act, 1885 (13 of 1885);
 - (b) words and expressions used in these rules and not defined, but defined in the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933) shall have the same meaning respectively assigned to them in those Acts.
- 4. Exemption.—No licence shall be required by any person to establish, maintain, work, possess or deal in any wireless equipment for the purpose of usage of very low power Radio Frequency devices or equipments for inductive applications in the 302 to 351 kHz frequency band on non-interference, non-protection and shared (non exclusive) basis, with the maximum Field Strength Limits as specified in the Table below, namely:—

TABLE
Technical Characteristics

Frequency band	Maximum Field Strength Limits				
(1)	(2)				
302 to 351 kHz	-15 dBμA/m (H-Field strength) at 10 meters				

Provided that wherever specific service license is required from the Central Government, the provisions of these rules shall not apply:

Provided further that wherever the use of this band for airborne devices or applications is required, the provisions of these rules shall not apply.

^{1.} Vide G.S.R. 697(E), dated 16th September, 2015, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), No. 562, dated 16th September, 2015.

^{2.} Came into force on 16-9-2015.

- 5. Conditions.—The exemptions granted under rule 4 shall be subject to the following conditions, namely:
 - the effect of unwanted energy due to one or a combination of emissions, radiations or induction upon reception in a radio communication system, manifested by any performance degradation, misinterpretation, or loss of information which could be extracted in the absence of such unwanted energy, where any person whom a license has been issued under the provisions of section 4 of the Indian Telegraph Act, 1885 (13 of 1885); and section 4 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933) informs the authority that his licensed system is getting harmful interference from any other radio communication system exempted under these rules, then such authority shall call upon the user of such unlicensed wireless equipment to take necessary steps to avoid interference by relocating the equipment, reducing the power and using special type of antennae; failing which such authority shall recommend discontinuation of such wireless use:

Provided that, before such discontinuation, a reasonable opportunity to explain the circumstances shall be given to such unlicensed user of wireless equipment by such authority.

these very low power Radio Frequency devices or equipments for inductive applications shall be of Equipment type approved and designed and constructed in such a manner so that the technical parameters shall conform to the limits specified in the Table referred to in rule 4:

Provided that the application for obtaining equipment type approval shall be made to the Central Government in the application format given in Annexure to these rules.

ANNEXURE

APPLICATION FOR EQUIPMENT TYPE APPROVAL

Section A-Applicant

- 1. Name of manufacturing agency applying for equipment type approval
- 2. Postal Address of manufacturing Agency
- 3. Name of Product and the product Identification (model number etc.)

Section B—Details of Transmitter

- 2. No. of preset switchable channels up of hierark noite: lago
- 3. No. of voice/Data/TV Channels (In case of multi-channel equipment)
- 4. Tx-Rx channel separation (In case of Duplex/multi-channel equipment)

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48	The Use of Very Low Power I Inductive Applications (Exempt	Radio Frequency Devices or Equipments for ion from Licensing Requirement) Rules, 2015	
		in hours on the row : - In grand (5, Con
5.	(In case of multi-channel equ	inment)	
	(In case of multi-charmer equ	: e con min	
6.	Frequency stability	volom patrolina in flyth ach	
7.	Spurious/Harmonic radiation	As the second of	
	(i) Carrier suppression	ssed systems)	
	(In case of carrier suppres	ssed systems)	
	(ii) Unwanted side band sup	pression and discount of the	
	(In case of SSB systems)	rotros rouses altre dan Milaul A.	
	(iii) 2nd Harmonic radiations	in the right man markets in the right of	
	(iv) 3rd Harmonic radiations	the set to a being the solen Wi	
8.	Max. Frequency Deviation	a true or party to consider anyting	
9.	Mode of Emission	Commence of the rolls	
10.	Bandwidth of Emission	ge ins this chestic whose out	
11.	Test Tone Deviation	Zorner sutain on treatment and exclusive	
12.	Base band frequency	by relocators the quiences of e.c.	
	(In case of multi channel equi	inment)	
13.	Type of modulation to be rec	quired :	
14.	Pre-emphasis	Terminal Programme Community and Community	
15.	Power output	to de sense en una de distribuir de	
16.	Any other information	ared whall rever east var cozenf.	
Section	n C—Details of Receivers	he said paid a saturation of autori	
15. 11	Evaguency range	directly box solvers a fell 1981 to the	
2.	Mode of reception	sared of mal tma l flakerskaring	
3.	Spurious response of receiver	:	
4	Sensitivity	graff le met merkel gar adt a 1 fab	
5.	Frequency stability	ggerarin i inskriftmans i ko	ibera -
	(a) Effective noise temperature		
	(b) Threshold input level		
7.	Intermediate frequency	PERCENTION OF STREET	
	De-emphasis		A
	Selectivity	inching!	
	Any other particulars	can of recent calming agency applying	
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		Comparation of the Comparation o	
Place		tan bara and an emission of the	
		(3) Signature of the	
Date		rentimental to divisit	

(Note: Separate application should be submitted for each type of equipment.) stone with the medit songe to the

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THE USE OF VERY LOW POWER RADIO FREQUENCY DEVICES OR EQUIPMENTS INCLUDING THE RADIO FREQUENCY IDENTIFICATION DEVICES (EXEMPTION FROM LICENSING REQUIREMENT) RULES, 2015¹

In exercise of the powers conferred by sections 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885) and sections 4 and 10 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the use of Very Low Power Radio Frequency Devices or Equipments including the Radio Frequency Identification Devices (Exemption from Licensing Requirement) Rules, 2015.
- (2) They shall come into force on the date² of their publication in the Official Gazette.
- **2. Application.**—These rules shall be applicable in the 433 to 434.79 MHz frequency band.
 - 3. Definition.—In these rules, unless the context otherwise requires,—
- (a) "Authority" means the authority notified by the Central Government under sub-section (2) of Section 4 of the Indian Telegraph Act, 1885 (13 of 1885);
- (b) "Effective Radiated Power" includes the gain of the antenna, if any;
- (c) words and expressions used in these rules and not defined, but defined in the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933) shall have the same meaning respectively assigned to them in those Acts.
- 4. Exemption.—No licence shall be required by any person to establish, maintain, work, possess or deal in any wireless equipment for the purpose of usage of very low power Radio Frequency devices or equipments including the Radio Frequency Identification Devices in the 433 to 434.79 MHz frequency band on non-interference, non-protection and shared (non exclusive) basis, with the maximum Effective Radiated Power Limits as specified in the Table below, namely:—

Technical Characteristics

1	Maximum Effective Radiated Power Limits
Frequency band	mertal resulting (2) model in special co
(1) 433 to 434.79 MHz	10 mW (e.r.p) with maximum channel bandwidth of 10kHz (Duty cycle limit 10%)

^{1.} Vide G.S.R. 698(E), dated 16th September, 2015, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), No. 562, dated 16th September, 2015.

^{2.} Came into force on 16-9-2015.

Provided that wherever specific service license is required from the Central Government, the provisions of these rules shall not apply:

Provided further that wherever the use of this band for airborne devices or applications is required, the provisions of these rules shall not apply.

- 5. Conditions.—The exemptions granted under rule 4 shall be subject to the following conditions, namely:—
 - (a) the effect of unwanted energy due to one or a combination of emissions, radiations or induction upon reception in a radio communication system, manifested by any performance degradation, misinterpretation, or loss of information which could be extracted in the absence of such unwanted energy, where any person whom a license has been issued under the provisions of Section 4 of the Indian Telegraph Act, 1885 (13 of 1885); and Section 4 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933) informs the authority that his licensed system is getting harmful interference from any other radio communication system exempted under these rules, then such authority shall call upon the user of such unlicensed wireless equipment to take necessary steps to avoid interference by relocating the equipment, reducing the power and using special type of antennae; failing which such authority shall recommend discontinuation of such wireless

Provided that, before such discontinuation, a reasonable opportunity to explain the circumstances shall be given to such unlicensed user of wireless equipment by such authority.

(b) these very low power Radio Frequency devices or equipments including the Radio Frequency Identification Devices shall be of Equipment type approved and designed and constructed in such a manner so that the technical parameters shall conform to the limits specified in the Table dalld referred to in rule 4:

Provided that the application for obtaining equipment type approval shall be made to the Central Government in the application format given in Annexure to these rules.

ANNEXURE

APPLICATION FOR EQUIPMENT TYPE APPROVAL

Section A—Applicant

- 1. Name of manufacturing agency applying for equipment type approval
- 2. Postal Address of manufacturing Agency
- 3. Name of Product and the product Identification (model number etc.)

Section B-Details of Transmitter

- 1. Frequency range of todaid of 100 polosty discountries in 2. No. of preset switchable channels :

3. No. of voice/Data/TV Channels (In case of multi-channel equipment)	82U 3HT
(In case of Duplex/multi-channel equipment)	
5 Adjacent channel separation	
(In case of multi-channel equipment)	
0. Trequency stability	
7. Spurious/Harmonic radiations : (i) Carrier suppression :	
(In case of carrier suppressed systems)	
(ii) Unwanted side band suppression :	
(In case of SSB systems)	
	: Shin tide and
(iv) 3rd Harmonic radiations	of Very Low Lower Ra
8. Max. Frequency Deviation	Redet Systems (Exemp
9. Mode of Emission	
10. Bandwidth of Emission	
11. Test Tone Deviation 12. Base band frequency	T - noilshifter A E
(In case of multi channel equipment)	
13. Type of modulation to be required	3. Mefinition do 1
14 Pro-emphasis	"wirmetter h" (5)
14. Pre-emphasis 15. Power output (At the input of antenna)	e-due robau
(At the input of antenna)	(L3 of 1855):
16. Any other information	(b) Effective P
16. Any other information Section C—Details of Receivers	.VII.5
1. Frequency range	sherr wherever (the day of
2 Mode of reception	ni benise actived in
3. Spurious response of recess of the second	and which the property of
4. Sensitivity	same meani
5. Frequency stability :	me milymenth & type
6. (a) Effective noise temperature (b) Threshold input level	servery strong pretarions
to the Grant of CV	
7. Intermediate frequency 8. De-emphasis	m wattave radar system in
9. De-emphase	the termination of the
8. De-emphasis 9. Selectivity 10. Any other particulars	affirmal researt perhipher
	Signature of the applicant
Place	-0-
Place	
Date	type of equipment.)
(Note: Separate application should be submitted for each	type of squi
(Note: Separate approximation)	

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THE USE OF VERY LOW POWER RADIO FREQUENCY DEVICES OR EQUIPMENTS FOR SHORT RANGE RADAR SYSTEMS (EXEMPTION FROM LICENSING REQUIREMENT) RULES, 2015¹

In exercise of the powers conferred by sections 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885) and sections 4 and 10 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Use of Very Low Power Radio Frequency Devices or Equipments for Short Range Radar Systems (Exemption from Licensing Requirement) Rules, 2015.
- (2) They shall come into force on the date² of their publication in the Official Gazette.
- 2. Application.—These rules shall be applicable in the 76 to 77 GHz frequency band.
 - 3. Definition.—In these rules, unless the context otherwise requires,-
 - (a) "Authority" means the authority notified by the Central Government under sub-section (2) of section 4 of the Indian Telegraph Act, 1885 (13 of 1885);
 - (b) "Effective Radiated Power" includes the gain of the antenna, if any;
 - (c) words and expressions used in these rules and not defined, but defined in the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933) shall have the same meaning respectively assigned to them in those Acts;
- 4. Exemption.—No licence shall be required by any person to establish, maintain, work, possess or deal in any wireless equipment for the purpose of usage of very low power Radio Frequency devices or equipments for short range radar systems in the 76 to 77 GHz frequency band on non-interference, non-protection and shared (non exclusive) basis, with the maximum Effective Radiated Power Limits as specified in the Table below, namely:—

TABLE Technical characteristics

Frequency band	Maximum Effective Radiated Power Limits
1 10 4/1 of	paraul destinities of blubile notes (2) grantinger story)
76 to 77 GHz	5 W (37 dBm)

- 1. Vide Notification G.S.R. 699(E), dated 16th September, 2015, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), No. 562, dated 16th September, 2015.
- 2. Came into force on 16-9-2015.

Provided that wherever specific service license is required from the Central Government, the provisions of these rules shall not apply:

Provided further that wherever the use of this band for airborne devices or applications is required, the provisions of these rules shall not apply.

- 5. Conditions.—The exemptions granted under rule 4 shall be subject to the following conditions, namely:
 - the effect of unwanted energy due to one or a combination of (a) emissions, radiations or induction upon reception in a radio communication system, manifested by any performance degradation, misinterpretation, or loss of information which could be extracted in the absence of such unwanted energy, where any person whom a license has been issued under the provisions of section 4 of the Indian Telegraph Act, 1885 (13 of 1885); and section 4 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933) informs the authority that his licensed system is getting harmful interference from any other radio communication system exempted under these rules, then such authority shall call upon the user of such unlicensed wireless equipment to take necessary steps to avoid interference by relocating the equipment, reducing the power and using special type of antennae; failing which such authority shall recommend discontinuation of such wireless use:

Provided that, before such discontinuation, a reasonable opportunity to explain the circumstances shall be given to such unlicensed user of wireless equipment by such authority.

these very low power Radio Frequency devices or equipments for short range radar systems shall be of Equipment type approved and designed and constructed in such a manner so that the technical parameters shall conform to the limits specified in the Table referred to in rule 4:

Provided that the application for obtaining equipment type approval shall be made to the Central Government in the application format given in Annexure to these rules.

ANNEXURE

APPLICATION FOR EQUIPMENT TYPE APPROVAL

Section A—Applicant

- 1. Name of manufacturing agency applying and tedion select tall,
- for equipment type approval 2. Postal Address of manufacturing Agency
- 3. Name of Product and the Product
- Identification (model number etc.)

The Use of Very Low Power Radio Frequency Devices or Equipments for Short Range Radar Systems (Exemption from Licensing Requirement) Rules, 2015

Section B-Details of Transmitter	Provided that subsequences our managers
1. Frequency range	the seal of cost organic harmon
2. No. of preset switchable channels	Provided to store at a consequent
3. No. of voice/Data/TV Channels	valorities in the second of th
(In case of multi-channel equipmen	(t)
4. Tx-Rx channel separation	e ye e a semanto priwollo
(In case of Duplex/multi-channel e	quipment) 100 200 200 200 200 200 200 200 200 200
5. Adjacent channel separation	out to the base of the control of
(In case of multi-channel equipmen	t)
6. Frequency stability	en e
7. Spurious/Harmonic radiations	
(i) Carrier suppression	the street of the same
(In case of carrier suppressed sy	ystems)
(ii) Unwanted side band suppression	on a modern and the state of the state of
(In case of SSB systems)	
(iii) 2nd Harmonic radiations	and the segment of th
(iv) 3rd Harmonic radiations	The state of the s
8. Max. Frequency Deviation	a frame frage seft de absorber y d Les para les como les grandes de la companyación
9. Mode of Emission	and the state of t
10. Bandwidth of Emission	brown and of patronny and are the
11. Test Tone Deviation	to estherar ero elli minicare oi
12. Base band frequency	and the state of the section with the section of
(In case of multi-channel equipmen	t) in a control and the general (etc.
13. Type of modulation to be required	ale aromene robi i agnor in de la e la
	in both denor from negresch a rest of
15. Power output	The state of the s
(At the input of antenna)	A star at at
16. Any other information	rigo de sectional estados
Section C—Details of Receivers	If a draw to Weste Lawrence and process
1. Frequency range	and the control of th
2. Mode of reception	CAMINA
3. Spurious response of receiver	TUCH HOT KOTYAS, 1904
4. Sensitivity	* Invallence to notice
	denia dunas Sonnas estas estas estas.
6. (a) Effective noise temperature	The company of the company of
(b) Threshold input level	we estimate training to see the long of the
7. Intermediate frequency	3 Manne of Land of the President
8. De-emphasis	form garragus telepron none etnosti

- a Swhoetivsty
- 10. Any other particulars

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(Niehe: Separate application should be submitted for each type of equipment.)